(7)	(8)	(9)	(10)
आवश्यक अर्हताएं:	लागू नहीं	सीधी भर्ती किए जाने	सीधी भर्ती जिसके न हो
1.िकसी मान्यताप्राप्त विश्वविद्यालय से विधि में बैचलर डिग्री के साथ सरकारी या कानूनी निकायों या पब्लिक सेक्टर उपक्रमों में विधिक कार्य का दो वर्ष का अनुभव हो।	होता।	वाले व्यक्तियों के लिए दो वर्ष।	सकने पर प्रतिनियुक्ति।
या			
किसी मान्यताप्राप्त विश्वविद्यालय से विधि में मास्टर डिग्री या पी.एच.डी या एम फिल ।			
वांछनीय अर्हताएं: प्रदूषण नियंत्रण या पर्यावरण संरक्षण के क्षेत्र में विधिक कार्य का अनुभव हो।			

(11)	(12)	(13)
प्रतिनियुक्ति:—	विभागीय प्रोन्नति समिति/चयन समिति	लागू नहीं होता।
किसी मान्यताप्राप्त विश्वविद्यालय से विधि में	(प्रोन्नति या चयन के संबंध में विचार करने के	
बैचलर डिग्री;	लिए) निम्नलिखित से मिलकर बनेगी:—	
(क) सरकारी या कानूनी निकायों या पब्लिक सेक्टर	1.सदस्य सचिव-अध्यक्ष;	
उपक्रमों में विधिक सेवा के सदृश पद धारण किए	2.निदेशक-सदस्य;	
हुए है।	3. विधिक सलाहकार या बाह्य विधिक	
या	विशेषज्ञ जो केन्द्रीय सरकार में निदेशक और	
(ख) सरकारी या कानूनी निकायों या पब्लिक सेक्टर	उससे ऊपर के स्तर पर कार्यरत है - सदस्य ।	
उपक्रमों में किसी विधिक सेवा के वेतन मैट्रिक्स के		
स्तर 6 (35400 - 112400/रु.) में छह वर्ष की		
नियमित सेवा की हो ।		

टिप्पण 1: प्रतिनियुक्ति की अवधि, जिसके अंतर्गत,केन्द्रीय सरकार या राज्य सरकारों या संघराज्यक्षेत्र प्रशासनों या स्वशासी या कानूनी निकायों के उसी या किसी अन्य संगठन या विभाग में इस नियुक्ति से ठीक पहले धारित किसी अन्य काडर बाह्य पद पर प्रतिनियुक्ति की अवधि है साधारणतया तीन वर्ष से अधिक नहीं होगी।

टिप्पण 2: प्रतिनियुक्ति द्वारा नियुक्ति के लिए अधिकतम आयु सीमा आवेदन प्राप्त करने की अंतिम तारीख को 56 वर्ष से अधिक नहीं होगी।

> [फा.सं.क्यू-15014/01/2022-सीपीए] नरेश पाल गंगवार, अपर सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 11th July, 2022

G.S.R. 531(E).—In exercise of the powers conferred by sub-section (9) of section 11 read with the clause (f) of sub-section (2) of section 25 of the Commission for Air Quality Management in National

Capital Region and Adjoining Areas Act, 2021 (29 of 2021), the Central Government, in consultation with the Commission for Air Quality Management in National Capital Region and Adjoining Areas, hereby makes the following rules regulating the method of recruitment, salaries, allowances and conditions of service of the officers and other staff of the Commission, namely:-

- **1. Short title and commencement.-** (1) These rules may be called the Commission for Air Quality Management in National Capital Region and Adjoining Areas (salaries, allowances and conditions of service of the officers and staff of the Commission) Rules, 2022.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- **2. Definitions.**—(1) In these rules, unless the context otherwise requires,-
- (a) "Act" means the Commission for Air Quality Management in National Capital Region and Adjoining Areas Act, 2021 (29 of 2021);
- (b) "Commission" means the Commission for Air Quality Management in National Capital Region and Adjoining Areas;
- (c) "Schedule" means a Schedule annexed to these rules.
- (2) Words and expressions used herein and not defined in these rules but defined in the Act shall have the same meanings as assigned to them in the Act.
- 3. Number, salaries and allowances of the officers and staff of the Commission.- The number, salaries and allowances of the officers and other staff of the Commission and their method of recruitment shall be as specified in the Schedule.
- **4.** Number of posts, classification and level in the pay matrix.— The number of posts, their classification and level in the pay matrix attached thereto shall be as specified in columns (2) to (4) of the Schedule.
- **5. Method of recruitment, age-limit, qualifications, etc.** The method of recruitment, age-limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (13) of the Schedule.
- 6. Disqualification. No person, -
- (a) who has entered into or contracted a marriage with a person having a spouse living; or
- (b) who, having a spouse living, has entered into or contracted a marriage with any person,

shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under the personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

- **7. Appointing Authority.** The Chairperson of the Commission shall be the appointing authority for the officers and staff of the Commission.
- **8. Procedure for screening in case of direct recruitment.**—(1) The procedure for screening in case of direct recruitment shall be following, namely:-
- (a) the Commission shall invite applications for the post through an advertisement;
- (b) all such applications received shall be screened for eligibility by a screening committee constituted by the Chairperson;
- (c) (i) the screening committee for posts of level-9 and above shall consist of:
- 1. Member-Secretary Chairman;

- 2. Director Member;
- 3. Deputy Secretary Member.
 - (ii) the screening committee for posts of level-8 and below shall consist of:
 - 1. Director Chairman;
 - 2. Deputy Secretary Member;
 - 3. Under Secretary Member.
- (2) Absence of any of the member of the screening committee shall not invalidate the proceedings of the screening committee.
- **9. Procedure for screening in case of appointment by deputation.** (1) The procedure for screening in case of appointment by deputation shall be following, namely:-
- (a) the Commission shall invite applications for the vacant posts through an advertisement on all India basis;
- (b) the applications received shall be screened for eligibility by a screening committee constituted by the Chairperson;
- (c) (i) the screening committee for posts of level-9 and above shall consist of:
- 1. Member-Secretary Chairman;
- 2. Director Member;
- 3. Deputy Secretary Member.
- (ii) the screening committee for posts of level-8 and below shall consist of:
- 1. Director Chairman;
- 2. Deputy Secretary Member;
- 3. Under Secretary Member.
- (2) Absence of any of the member of the screening committee shall not invalidate the proceedings of the screening committee.
- **10. Period of deputation.** (1) The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation or Department of the Central Government shall be three years from the date of beginning of the deputation and the period of deputation may be extended upto five years with the approval of the Chairperson of the Commission, and beyond five years and upto seven years with the approval of the Minister for Ministry of Environment, Forest and Climate Change.
- (2) The instructions on deputation issued, from time to time, by the Department of Personnel and Training shall be applicable to officers and staff serving on deputation basis.
- 11. Conditions of service.— (1) The conditions of service of the officers and staff of the Commission in matters of pay, joining time, joining time pay, allowances, leave, provident fund, age of superannuation, travelling allowance and leave travel concession, and retirement benefits, and other conditions of service, shall be regulated in accordance with such rules and regulations as are for the time being applicable to the employees belonging to the corresponding level in the pay matrix of the Central Government.
- (2) Notwithstanding anything contained in sub-rule (1), prior approval of the Chairperson of the Commission or any other Member of the Commission authorised by the Chairperson in this behalf shall be required for official visits abroad to be undertaken by officers and staff of the Commission.
- (3) The officers and staff of the Commission not allotted accommodation shall be eligible for house rent allowance as admissible to officers and employees of the Central Government drawing similar pay.
- (4) The officers and staff of the Commission who are on deputation and having Government residential accommodation under general pool shall be eligible to retain Government residential accommodation.
- (5) (i) the officers and staff of the Commission appointed on deputation, shall continue to be governed by Provident Fund Schemes as are applicable to them in their parent Ministry or Department or Organisation;

- (ii) the Commission shall recover contribution towards provident fund from such officers and staff and remit the amount immediately to the lending Ministry or Department or organisation;
- (iii) any loss of interest on account of late remittance shall be borne by the Commission.
- (6) The officers and staff of the Commission other than those on deputation shall be entitled Group Insurance as per the scheme to be formulated by the Commission in consultation with the Central Government:

Provided that in the case of the officers and staff of the Commission appointed on deputation shall continue to be governed by the Group Insurance Schemes as are applicable to them in their parent Ministry or Department or Organisation.

- (7) (i) the Commission shall recover contribution towards the insurance schemes from such officers and staff and remit the amount immediately to the lending Ministry or Department or Organisation;
- (ii) any loss of interest on account of late remittance shall be borne by the Commission.
- (8) The officers and staff of the Commission who are not on deputation shall be governed by the National Pension System.
- (9) The officers and staff of the Commission who are on deputation shall be eligible for pension and retirement benefits, if any, as are available to them in their parent Ministry or Department or Organisation.
- (10) The Central Services (Medical Attendance) Rules, 1944 shall apply to the officers and staff of the Commission.
- 12. Residuary provision.- Matters relating to the terms and conditions of service of the officers and staff of the Commission with respect to which no express provision has been made in these rules or such provisions have not been made by the Central Government, shall be referred by the Commission to the Central Government for its decision.
- 13. Saving.— Nothing in these rules shall affect reservation, relaxation of age-limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, the ex- servicemen, the Other Backward Classes and other special categories of persons in accordance with the orders issued by the Central Government from time to time, in this regard.
- **14. Powers to relax.** Where the Central Government in consultation with the Commission, is of the opinion that it is necessary or expedient so to do, it may, by order and for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

SCHEDULE

Name of the	Number of the	Classification.	Level in the pay	Whether	Age-limit for
post.	post.		matrix.	selection post or	direct recruitment.
				non-selection	
				post.	
(1)	(2)	(3)	(4)	(5)	(6)
	*3(2022)	Non-	Level -11	Not applicable	Not applicable.
Secretary.	*subject to	Ministerial.	(Rs.67700-		
	variation		208700).		
	dependent on				
	workload.				

Educational and other	Whether age and other	Period of probation, if	Method of recruitment
qualifications required for	qualifications prescribed for	any.	whether by direct
direct recruitment.	direct recruitment will be		recruitment or promotion
	applicable in the case of		or deputation or absorption.
	promotees.		
(7)	(8)	(9)	(10)
Not applicable.	Not applicable.	Not	Promotion
		applicable.	failing which
			deputation/
			absorption

deputation or absorption, grade from which promotion or deputation or absorption to be made. Selection Committee exists, what is its composition. (11) (12) (13) Promotion: Eight years' regular service as Section Officer in level-8 (Rs. 47600-151100) in the pay matrix. Deputation: Deputation: Selection Committee exists, what is its composition. (12) (13) Departmental Promotion Not applicable. Committee (for considering promotion or selection)
absorption to be made. (11) (12) (13) Promotion: Eight years' regular service as Section Officer in level - (Committee (For considering promotion) 8 (Rs. 47600-151100) in the pay matrix. Deputation: (12) Departmental Promotion Not applicable. Committee (for considering promotion or selection)
(11) (12) (13) Promotion: Eight years' Departmental Promotion Not applicable. (Rs. 47600-151100) in the pay matrix. Deputation: (12) (13) Departmental Promotion Not applicable. Committee (for considering promotion or selection)
Promotion: Eight years' regular service as Section Officer in level - 8 (Rs. 47600-151100) in the pay matrix. Deputation: Departmental Promotion Not applicable. /Selection Committee (for considering promotion or selection)
Promotion: Eight years' regular service as Section Officer in level - 8 (Rs. 47600-151100) in the pay matrix. Deputation: Departmental Promotion Not applicable. /Selection Committee (for considering promotion or selection)
regular service as Section Officer in level - Committee / Selection 8 (Rs. 47600-151100) in the pay matrix. Deputation: Committee (for considering promotion or selection)
8 (Rs. 47600-151100) in the pay matrix. Committee (for considering promotion or selection)
Deputation : promotion or selection)

1 D. 1.1.2. 1 C C
1. Bachelor's degree from a recognised consisting of:-
university
(a). holding analogous post in the 1. Member Secretary-
government or statutory bodies or public Chairman;
sector undertakings. 2. Director-Member;
Or 3. Director or above level
(b) Five years' regular service in the level-Officer of Ministry of
10 (Rs. 56100-177500) in the pay matrix Environment, Forest and
or level -9 (Rs. 53100-167800) in the pay Climate Change -Member.
matrix or both combined in the
government or statutory bodies or public
sector undertakings.
Or
(c) Eight years' regular service in level-8
(Rs. 47600-151100) in the pay matrix;
2. Minimum five years' experience in the
field of administration or finance or
accounts, in the government or statutory
bodies or public sector undertakings.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

$(1) \qquad (2) \qquad (3) \qquad (4)$	(5) (6)
Section *2(2022) Non- Level -8 Officer. *subject to variation dependent on workload. Non- Level -8 (Rs.47600- 151100).	Not Not applicable

(7)	(8)	(9)	(10)
Not applicable	Not applicable	Not	Promotion failing which
		applicable	deputation.

(11)	(12)	(13)
Promotion: Eight years' regular service as	Departmental Promotion	Not
Assistant Section Officer in level- 7	Committee /Selection Committee	applicable.
(Rs.44900-142400) in the pay matrix.	(for considering promotion or	
Deputation:	selection) consisting of:-	
1. Bachelor's degree from a recognised		
university;	1. Member Secretary- Chairman;	
(a). Holding analogous post in the government	2. Director-Member;	
or statutory bodies or Public Sector	3. Deputy Secretary or above level	
Undertakings.	Officer of Ministry of Environment,	
Or	Forest and Climate Change -	
(b) Eight years' regular service in the level-	Member.	
7 (Rs.44900-142400) in the pay matrix or ten		
years regular service in level -6 (Rs.35400-		
112400) in the pay matrix in the government		
or statutory bodies or public sector		
undertakings.		
2. Minimum three years' experience in the		
field of administration or finance or accounts		
or protocol, in the government or statutory		
bodies or public sector undertakings.		

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Assistant Section Officer.	*6(2022) *subject to variation dependent on workload.	Non- Ministerial.	Level -7 (Rs.44900- 142400).	Not applicable	30 years (Age relaxation for reserved category candidates and government servant as per relevant instructions of the
					Central Government).

(7)	(8)	(9)	(10)
Bachelor's degree from a recognised university with computer knowledge including MS Words or Excel or Power Point and other relevant computer functions.		recruitment.	Direct recruitment failing which deputation.

(11)	(12)	(13)
Deputation:	Departmental Promotion	Not applicable.
1. Holding analogous post in the	Committee /Selection	
government or statutory bodies or public	Committee (for considering	
sector undertakings.	promotion or selection)	
Or	consisting of:-	
Five years' regular service in level- 6		
(Rs.35400-112400) in the pay matrix or	1. Member Secretary-	
Eight years' regular service in the level- 5	Chairman;	
(Rs.29200-92300) in the pay matrix or	2. Director-Member;	
Ten years' regular service in the level -4	3. Deputy Secretary or above	
(Rs. 5200 - 20200) in the pay matrix.	Level Officer of Ministry of	
2. three years' experience in the field of	Environment, Forest and	
Administration or Finance or Accounts, in	Climate Change -Member.	
the government or statutory bodies or public		
sector undertakings.		

Note 2: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Senior Principal Private Secretary.	*1(2022) *subject to variation dependent on	Non- Ministerial.	Level -12 (Rs78800- 209200).	Not applicable.	Not applicable.
	workload.				

(7)	(8)	(9)	(10)
Not applicable.	Not applicable	* *	Promotion failing which deputation.

(11)	(12)	(13)
Promotion: five years' regular service as Principal	Departmental Promotion	Not
Private Secretary in level -11(Rs.67700-208700) in	Committee /Selection	applicable.
the pay matrix.	Committee (for considering	
Deputation:	promotion or selection)	
1. Bachelor's degree from a recognised university;	consisting of:-	

- (a) Holding analogous post in the government or statutory bodies or public sector undertakings. 1. Chairperson-Chairman; 2. Member Secretary-(b) Five years' regular service in level 11 (Rs. Member: 67700-208700) in the pay matrix. 3. Joint Secretary or above Level Officer of Ministry of (c) Ten years' regular service in the level- 10 (Rs. Environment, Forest and 56100-177500) in the pay matrix or level - 9 (Rs. Climate Change -Member. 53100-167800) in the pay matrix or combined in the government or statutory bodies or public sector undertakings. 2. Possessing speed of 120 words per minute in stenography (English) and conversant in MS Words or Excel or Power Point and other relevant computer functions.
- Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.
- Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department or the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Private Secretary.	*3(2022) *subject to variation dependent on workload.	Non- Ministerial.	Level -11 (Rs.67700- 208700)	Not applicable	Not applicable

(7)	(8)	(9)	(10)
Not applicable	Not applicable	* *	Promotion failing which deputation/ absorption.

(11)	(12)	(13)
Promotion: Eight years' regular service as Private	Departmental Promotion	Not
Secretary in level -8 (Rs. 47600-151100) in the pay	Committee /Selection	applicable.
matrix.	Committee (for considering	
Deputation/absorption:	promotion or selection)	
1. Bachelor's degree from a recognised university;	consisting of:-	
(a) Holding analogous post in the government or		
statutory bodies or public sector undertakings.	1. Member Secretary-	
Or	Chairman;	
(b) Five years' regular service in the level- 10 (Rs.	2. Director-Member;	
56100-177500) in the pay matrix or level-9 (Rs.	3. Director or above Level	

53100-167800) in the pay matrix or combined in the	Officer of Ministry of	
government or statutory bodies or public sector	Environment, Forest and	
undertakings.	Climate Change -Member.	
Or		
(c) Six years' regular service in the level- 8 (Rs.		
47600-151100) in the pay matrix in the government		
or statutory bodies or public sector undertakings.		
2. Possessing speed of 120 words per minute in		
stenography (English) conversant in MS Words or		
Excel or Power Point and other relevant computer		
functions.		

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Secretary.	*4(2022) *subject to variation dependent on workload.	Non- Ministerial.	Level -8 (Rs.47600- 151100).	Not applicable.	Not applicable.

(7)	(8)	(9)	(10)
Not applicable.	Not applicable.	Not applicable	Promotion failing which
			deputation/absorption.

(11)	(12)	(13)
Promotion: Eight years' regular service as Personal	Departmental Promotion	Not
Assistant in level-7 (Rs.44900-142400 in the pay	Committee /Selection	applicable
matrix).	Committee (for considering	
Deputation:	promotion or selection)	
1. Bachelor's degree from a recognised university.	consisting of:-	
(a) Holding analogous post in the government or		
statutory bodies or public sector undertakings.	1. Member Secretary-	
Or	Chairman;	
(b) Eight years' regular service in the level- 7	2. Director-Member;	
(Rs.44900-142400) in the pay matrix or Ten years'	1 0	
regular service in level -6 (Rs.35400-112400) in the		
pay matrix in the government or statutory bodies or	Environment, Forest and	
public sector undertakings.	Climate Change -Member.	
2. possessing of 120 per minute in stenography		
(English or Hindi) conversant in MS Words or		
Excel or Power Point and other relevant computer		
functions.		

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Personal	*4(2022)	Non-	Level -7	Not	30 years
Assistant.	*subject to	Ministerial.	(Rs.44900-	applicable.	(Age relaxation for
	variation		142400).		reserved category
	dependent of				candidates and
	workload.				government servant
					as per relevant
					instructions of the
					Central
					Government).

(7)	(8)	(9)	(10)
Bachelor's degree from a	Not	Two years for direct	Direct recruitment failing
recognised university and	applicable	recruitment.	which deputation.
possessing speed of 100 words			
per minute in stenography			
(English or Hindi) conversant in			
MS Words or Excel or Power			
Point and other relevant			
computer functions.			

(11)	(12)	(13)
Deputation:	Departmental Promotion	Not
1. Holding analogous post in the government or	Committee /Selection Committee	applicable.
statutory bodies or public sector undertakings.	(for considering promotion or	
Or	selection) consisting of:-	
Five years' regular service in level -6		
(Rs.35400-112400) in the pay matrix or eight	1. Member Secretary- Chairman;	
years' regular service in level -5 (Rs.29200-	2. Director-Member;	
92300 in the pay matrix) or	3. Deputy Secretary or above	
ten years regular service in level- 4 (Rs. 25500 –	Level Officer of Ministry of	
81100) in the pay matrix in the government or	Environment, Forest and Climate	
statutory bodies or public sector undertakings.	Change -Member.	
3. possessing speed of 100 words per minute in		
stenography (English or Hindi) conversant in		
MS Word or Excel or Power Point and other		
relevant computer functions.		

Note 1: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 2: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Senior Accounts Officer.	ts *subject to variation dependent on	Non-	Level -9 (Rs.53100-	Not applicable.	Not applicable.

(7)	(8)	(9)	(10)
Not applicable.	Not applicable	Not applicable	Promotion failing which deputation.

(11)	(12)	(13)
Promotion: Seven years' regular service as Assistant Accounts Officer in level- 7 (Rs.44900-	Departmental Promotion Committee /Selection	Not Applicable
Deputation.	Committee (for considering promotion or selection) consisting of:-	
(a) Holding analogous post in the government or statutory bodies or public sector undertakings. Or	Member Secretary- Chairman; Director-Member;	
(b) Three years' regular service in level -8 (Rs. 47600-151100) in the pay matrix or seven years regular service in level -7(Rs.44900-142400) in the pay matrix or eight years regular service in level-6 (Rs.35400-112400) in the pay matrix in the government or statutory bodies or public sector undertakings.	3. Deputy Secretary or above Level Officer of Ministry of Environment, Forest and Climate Change -Member.	
2. Minimum three years' experience in the field of Finance and Accounts in the government or statutory bodies or Public Sector Undertakings etc.		

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Accounts Officer.	*1(2022) *subject to variation dependent on Workload.	Non- Ministerial.	Level -7 (Rs.44900- 142400).	Not applicable.	Not applicable.

(7)	(8)	(9)	(10)	
Not applicable	Not applicable.	rr	Promotion failing Deputation.	which

(11)	(12)	(13)
Promotion: eight years' regular service as	Departmental Promotion	Not
Accountant in level- 5 (Rs.29200-92300) in the pay	Committee /Selection	applicable.
matrix.	Committee (for considering	
Deputation :	promotion or selection)	
1. Holding analogous post in the government or	consisting of:-	
statutory bodies or public sector undertakings.		
Or	1. Member Secretary-	
Five years' regular service in level -6 (Rs.35400-	Chairman;	
112400 in the pay matrix) or eight years regular	2. Director-Member;	
service in level -5 (Rs.29200-92300 in the pay matrix)	3. Deputy Secretary or	
in the government or statutory bodies or public sector	above Level Officer of	
undertakings.	Ministry of Environment,	
2. Minimum three years' experience in the field of	Forest and Climate Change -	
Finance and Accounts in the government or statutory	Member.	
bodies or public sector undertakings.		

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Accountant.	*1(2022)	Non-	Level -5	Not	30 years
	*subject to	Ministerial.	(Rs.29200-	applicable.	(Age relaxation for
	variation		92300).		reserved category
	dependent on				candidates and
	Workload.				government servant
					as per relevant
					instructions of the
					Central
					Government).

(7)	(8)	(9)	(10)
Essential:	Not	Two years for direct	Direct
Bachelor's degree from a	applicable.	recruitment.	recruitment
recognised university in			failing which
Commerce.			deputation.
Desirable:			
CA or ICWA recognised by			
the institute of Chartered			
Accountants.			
(11)		(12)	(13)

Deputation:	Departmental Promotion Committee Not Applicable.
1. Holding analogous post in the	/Selection Committee (for
government or statutory bodies or public	considering promotion or selection)
sector undertakings.	consisting of:-
Or	
Five years' regular service in level- 4	1. Member Secretary- Chairman;
(Rs. $25500 - 81100$) in the pay matrix or	2. Director-Member;
eight years' regular service in level -3 (Rs.	3. Deputy Secretary or above Level
21700-69100) in the pay matrix in the	Officer of Ministry of Environment,
government or statutory bodies or public	Forest and Climate Change -
sector undertakings.	Member.
2. Minimum three years' experience in the	
field of finance or accounts in the	
government or statutory bodies or public	
sector undertakings.	

Note 2: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Junior	*1(2022)	Non-	Level -6	Not	32 years
Translator	*subject to	Ministerial.	(Rs.35400-	applicable.	(Relaxation for
(OL).	variation		112400).		reserved category
	dependent on				candidates and
	workload.				government servant
					as per relevant
					instructions of the
					Central
					Government).

(7)	(8)	(9)	(10)
Master's degree from a	Not	Two years for direct	Direct recruitment
recognised university in Hindi	applicable.	recruitment.	failing which
with English as an elective			deputation.
subject in Bachelor's degree or			
Master's degree in English			
with Hindi as elective subject			
in Bachelor degree with two			
years' experience in the			
relevant field in government or			
statutory bodies or public			
sector undertakings.			

(11)	(12)	(13)
Deputation:	Departmental Promotion	Not
	Committee /Selection	applicable.
with Hindi and English as main subjects;	Committee (for considering promotion or selection) consisting of:-	
(a) Holding analogous post in the government or		
statutory bodies or Public Sector Undertakings etc.	1. Member Secretary-	

Or	Chairman;	
(b) Six years' regular service in	2. Director-Member;	
level -5 (Rs.29200-92300) in the pay matrix or eight	3. Deputy Secretary or above	
years' regular service in level -4 (Rs. 25500 –	Level Officer of Ministry of	
81100) in the pay matrix in the government or	Environment, Forest and	
statutory bodies or public sector undertakings.	Climate Change -Member.	

Note 2: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Advisor.	*1(2022) *subject to variation dependent on Workload.	Non-	Level -13 (Rs. 123100- 215900).	(- /	Not applicable.

(7)	(8)	(9)	(10)
Not applicable.	Not applicable.	* *	Promotion failing which deputation/short term contract.

(12)	(13)
Departmental Promotion	Not
Committee /Selection	applicable.
Committee (for	
considering promotion /	
selection) consisting of:-	
1. Chairperson- Chairman;	
2. Member	
Secretary-Member;	
3. One External Legal	
Expert at the Level of	
Joint Secretary or above in	ı
Central Government -	
Member.	
	Departmental Promotion Committee /Selection Committee (for considering promotion / selection) consisting of:- 1. Chairperson- Chairman; 2. Member Secretary-Member; 3. One External Legal Expert at the Level of Joint Secretary or above in Central Government -

Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying

or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2: The period of deputation (including short term contract) including the period of deputation (including short term contract) in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Deputy Legal Advisor.	*1(2022). *subject to variation dependent on workload.	Non- Ministerial.	Level -11 (Rs.67700- 208700).	Not applicable.	Not applicable.

(7)	(8)	(9)	(10)
Not applicable.	Not applicable.	* *	Promotion failing which deputation.

(11)	(12)	(13)
Promotion: five years' regular service as Assistant	Departmental Promotion	Not Applicable
Legal Advisor in level-10 (Rs.56100-177500) in the	Committee /Selection	
pay matrix.	Committee (for considering	
Deputation :	promotion or selection)	
Bachelor's degree in Law from a recognised	consisting of:-	
university;		
	1. Member Secretary-	
(a) Holding analogous posts of Indian Legal Services	Chairman;	
or Judicial Service or other Legal Service in the	2. Director-Member;	
government or statutory bodies or public sector	3. Legal Advisor or an	
undertakings.	External Legal Expert	
Or	serving in the Central	
(b) Five years' regular service in level -10	Government at the level of	
(Rs. 56100-177500) in the pay matrix or level -9	Director or above-Member.	
(Rs. 53100-167800 in the pay matrix) or combined		
of Indian Legal Services or other Legal Service in the		
government or statutory bodies or public sector		
undertakings.		

Note 1: Where the juniors who have completed their qualifying or eligibility services are being considered for promotion, their seniors would also be considered provided they are not short of the requisite qualifying or eligibility service by more than half of the such qualifying or eligibility service or two years, whichever is less, and have successfully completed probation period for promotion to the next higher grade along with their juniors who have already completed such qualifying or eligibility service.

Note 2: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central

Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
Assistant	*1(2022).	Non-	Level -10	Not	35 years
Legal	*subject to	Ministerial	(Rs. 56100-	applicable.	(Age relaxation for
Advisor.	variation		177500).		reserved category
	dependent on				candidates and
	workload.				government servant
					as per relevant
					instructions of the
					Central Government).

(7)	(8)	(9)	(10)
Essential qualifications	Not	Two years	Promotion failing which
1. Bachelor's degree in Law from a	applicable.	for direct	direct
recognised university with four years'		recruitment.	recruitment failing
experience of legal work in the			which deputation.
government or statutory bodies or			
Public Sector Undertakings.			
Or			
Master Degree or PhD or M Phil in			
Law with two years' experience in the			
government or statutory bodies or			
Public Sector Undertakings.			
Desirable: Experience of legal work in			
the field of Pollution control or			
Environment protection.			

(11)	(12)	(13)
Promotion: Eight years' regular service as	Departmental Promotion	Not Applicable
Legal Assistant in level-7 (Rs.44900-142400) in	Committee /Selection	
the pay matrix.	Committee (for considering	
Deputation:	promotion or selection)	
1. Bachelor's degree in Law from a recognised	consisting of:-	
university;		
(a) Holding analogous posts of Indian Legal	1. Member Secretary-	
Services or Judicial Service or other Legal	Chairman;	
Service in the government or statutory bodies or	2. Director-Member;	
public sector undertakings.	3. Legal Advisor or an	
Or	External Legal Expert serving	
(b) Three years' regular service in level 8 (Rs.	in Central Government at the	
47600-151100) in the pay matrix of Legal	level of Director and above-	
Service in the government or statutory bodies or	Member.	
public sector undertakings.		
Or		
(c) Eight years' regular service in level 7		
(Rs.44900-142400) in the pay matrix in the		
government or statutory bodies or public sector		
undertakings.		
2. Desirable: Master or PhD or M Phil in Law		
and Experience of legal work in the field of		

Pollution control or Environment protection.	

Note 3: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

(1)	(2)	(3)	(4)	(5)	(6)
	*2(2022)	Non-	Level -7		32years
	*subject to	Ministerial.	(Rs.44900-	applicable.	(Age relaxation for
	variation		142400).		reserved category
	dependent on				candidates and
	workload.				government servant
					as per relevant
					instructions of the
					Central
					Government).

(7)	(8)	(9)	(10)
Essential qualifications:	Not	Two years	Direct recruitment
Bachelor's degree in Law from a	applicable.	for direct	failing which
recognised university with two		recruitment.	deputation.
years' experience of legal work in			
the government or statutory bodies			
or public sector undertakings.			
Or			
Master Degree or PhD or M Phil in			
Law from recognised university			
Desirable qualification:			
Experience of legal work in the field			
of Pollution control or Environment			
protection.			

(11)	(12)	(13)
Deputation:	Departmental Promotion	Not
Bachelor's degree in Law from a recognised	Committee /Selection	applicable.
university;	Committee	
(a) Holding analogous posts of Legal Service	(for considering promotion	
in the government or statutory bodies or	/selection) consisting of:-	
public sector undertakings.		
Or	1. Member Secretary- Chairman;	
(b) Six years' regular service in level 6	2.Director-Member;	

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(Rs.35400-112400) in the pay matrix of any	3. Legal Advisor or an External	
Legal Service in the government or statutory	Legal Expert serving in Central	
bodies or public sector undertakings.	Government at the level of	
	Director and above-Member.	

Note 1: The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other organisation or department of the Central Government or State Governments or Union territory administrations or autonomous or statutory bodies shall ordinarily not exceed three years.

Note 2: The maximum age-limit for appointment by deputation shall be not exceeding fifty-six years as on the closing date of receipt of applications.

[F. No. Q-15014/01/2022-CPA] NARESH PAL GANGWAR, Addl. Secy.